15

- 8. The Repealing and Amending Bill, 1953.
- 9. The Industrial Disputes (Amendment) Bill, 1953.
- 10 The Manipur Court-Fees (Amend--ment and Validation) Bill, 1953.
 - 11. The Coir Industry Bill, 1953.
- 12. The Forward Contracts (Regulation) Amendment Bill. 1953.
- 13. The Indian Tariff (Second Amendment) Bill, 1953.
- 14. The Indian Tariff (Third Amend-ment) Bill, 1953,
 - 15. The Salt Cess Bill, 1953.
 - 16. The Appropriation (No. 5). Bill, .1953.
- 17. The Patiala and East Punjab •States Union Appropriation (No. 3).Bill, 1953.
- 18. The Banking Companies (Amendiment) Bill, 1953.
- 19. The Telegraph Wires (Unlawful Possession) Amendment Bill, 1953.
- 20. The Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1953.
- 21. The Indian Patents and .Designs -(Amendment) Bill, 1958,
- 22. The Prevention of Disqualifica tion (Parliament and Part C States Legislatures) Bill, 1953.

The Cantonments (Amendment) "Bill. 1953.

24. The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration ot National Importance) Amendment Bill. 1953.

ORDINANCE PASSED UNDER ARTICLE (2) (a) OF THE CONSTITUTION

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS): Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table a copy of each of the following Ordinances under sub clause

- (a) of clause (2) of article 123 of (he Constitution:-
 - (i) The Barsi Light Railway Company (Transferred Liabilities) Ordinance, 1953 (No. 7 of 1953). [Placed in Library. See No. S—2/54]
 - (ii) The Uttar Pradesh Terminal Tax on Railway Passengers Ordinance, 1954 (No. 1 of 1954). [Placed in Library. See No. S—3/54]
 - (iii) The Uttar Pradesh Terminal Tax on Railway Passengers (Amendment) Ordinance, 1954 (No! 2 of 1954). [Placed in Library. See No. S-4/54]
 - (iv) The Displaced Persona (Claims) Supplementary Ordinance, 1954 ,(No. 3 of 1954). [Placed in Library. See No. S-5/54]
 - (v) The Press (Objectionable Matter) Amendment Ordinance, 1954 (No. 4 of 1954). [Placed in Library. See No. S-6/54]
 - (vi) The Air Corporations (Amendment) Ordinance. 1954 (No. 5 of 1954). [Placed in Library. See No. S-7/<54]
 - (vii) The Transfer of Evacuee Deposits Ordinance, 1954 (No. G of 1954). [Placed in Library. See No. S-8/541

SHRI B. GUPTA (West Bengal): May I draw the attention of the House to a matter of great national concern— the strike of the 25.000 secondary school teachers? I would like the hon. Minister to say something about

MR. CHAIRMAN: Let us do our business first.

MEMORANDUM ON THE SIXTH REPORT OFTHE PUBLIC ACCOUNTS COMMITTEE ONHIRAKUD DAM PROJECT

THE DEPUTY MINISTER FOR IRRI GATION AND POWER (SHRI J. S. L. HATIII): Sir. I beg to lay on the Table